

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**I.A. NO.16 /2026**

**IN**

**ORIGINAL APPLICATION NO.167 OF 2025 / EZ**

Satrughan Meher

...Applicant

**VERSUS**

State of Odisha & Ors.

...Respondents

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By the Respondent No.3

Through

Kolkata  
Date:

**Sri Dipanjan Ghosh,**  
Advocates for the Respondent No.3  
(State Pollution Control Board, Odisha)  
e-mail: dpnjnghsh0@gmail.com  
Phone No.:990308097

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

I.A. NO.16 /2026

IN

ORIGINAL APPLICATION NO.167 OF 2025 / EZ

23 JUN 2026

Satrughan Meher

...Applicant

VERSUS

State of Odisha & Ors.

...Respondents

**AFFIDAVIT ON BEHALF OF THE STATE  
POLLUTION CONTROL BOARD, ODISHA,  
R.NO.3**

I, Dr. Manoj V. Nair, IFS, son of N. Vasudevan Nair aged around 52 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.3 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.





2. That I have gone through the contents of the IA and understood the contents thereof wherein prayer has been made to direct the project proponent (R-9) to stop all construction work in the project till disposal of the present OA on the ground that it is established in the forest land and also prayed for issuance of direction to the MoEF&CC (R-8) to suspend the Environmental Clearance order dtd.01.10.2024 for suppression of materials facts while obtaining the Environmental Clearance.

3. That the R-3 Board has already filed the affidavit dtd.21.11.2025 in this OA, which has also been taken note of by this Hon'ble Tribunal in their order dtd.28.11.2025 at para-3. In the affidavit the Board at para-5(h) has submitted as follows:

h. That as regards the averments made in para-16 to 22 of the OA, it is humbly submitted that the allegation with regard to Forest (Conservation) Act, 1988, the R-3 Board has no comments to offer as the R-6 is the competent authority to address this issue.



4. That it is humbly submitted that the R-3 Board reiterates the said stand with regard to allegation of violation of Forest (Conservation) Act, 1988. Further, the stand taken by the R-3 Board in the affidavit dtd.21.11.2025 may be treated as a part of the affidavit in the I.A.
5. That it is further humbly clarified that all averments, contentions and/or statement as contained in the IA filed by the Applicant which may not have been specifically denied or traversed by me herein but are in essence, contrary to the substance of this affidavit, should not be deemed to be admitted by reason of mere non-traverse, but should be treated as expressly denied and the Applicant should be put to strict proof in respect thereof. I also crave leave of this Hon'ble Tribunal to file further affidavit or affidavits if the situation so warrants.
6. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.



  
**DEPONENT**  
Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar



MANJULA KUMAR PRADHAN,  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH-9437627119 (M)

**VERIFICATION:**

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 23<sup>rd</sup> day of June, 2026.

SWORN BEFORE ME

  
**DEPONENT**  
Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar



MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH-9437627119 (M)